

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 201
Appeal No.- 137/252/ND/2020

IN THE MATTER OF:

Sukriti Infrastructure Private Limited ... Appellant

Vs

Registrar of Companies ... Respondent

Order under Section 252.

Order delivered on 20.10.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Appellant : Mr. Chandradip Bharti, Adv.
For the ROC : Ms. Sweety Kumar Khatter, AROC
For the IT Dept. : Mr. Kunal Sharma, Adv.
Ms. Zehra Khan, Adv.

ORDER

The master data reflects the figure of the paid-up capital as Rs. 25,00,000/-, whereas the actual paid up capital is Rs. 2,50,000/-.

Learned Counsel for the appellant and Learned AROC accept the typographical error.

We allow the appeal and revive the name of the company and to enable the company to apply for rectification of master data with the ROC immediately.

Appeal is allowed and name of the company is revived.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh – 20.10.2020